

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 535/2024

IN THE MATTER OF:-

CORRUPTION REMOVAL SOCIETY (RTD.)

...APPLICANT

VERSUS

DEPARTMENT OF FOREST & WILDLIFE

.....RESPONDENTS

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ANSWERING RESPONDENT

Date: 07.12.2024

New Delhi

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION No. 535/2024

IN THE MATTER OF:-

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DEPARTMENT OF FOREST & WILDLIFE

.....RESPONDENTS

**STATUS REPORT ON BEHALF DEPARTMENT OF FOREST AND
WILDLIFE, GOVT. OF NCT OF DELHI.**

I, Vipul Pandey, S/o Gajadhar Pandey aged about 35 years presently posted as Dy. Conservator of Forest, South Forest Division, having its office at Tughlakabad, New Delhi, is duly authorized to file the present status report.

1. It is most respectfully submitted that the present matter is pending adjudication before this Hon'ble Tribunal.
2. It is further submitted that pursuant to the directions issued by this Hon'ble Tribunal in the O.A. 58/2013 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi, the entire Southern Ridge was demarcated. The report of demarcation was submitted before this Hon'ble Tribunal by the Divisional Commissioner through an affidavit dated 05.04.2019.

3. That as per the above affidavit, the subject land is admeasuring 19 bighas is a Forest land and out of this 19 bighas, 5 Bigha and 11 biswa is under encroachment by the way of unauthorized colony. The relevant part of the affidavit is annexed as **Annexure- 1**.
4. That as per the Report of the Joint Committee dated 27.08.2024 in the present matter, the following has been submitted before this Hon'ble Tribunal:

“3. Though the area of the khasra is mentioned as 19 bighas in the revenue portal and in the notification, the area appeared to be very small in comparison during the visit. This was confirmed through measurement of the geo-referenced khasra map, whose readings are placed under for records:.....

4. The area is measured to be 1.549 hectares, or 6.12 bighas (1 hectare = 3.954 bighas). Thus, only 32.2% of the 19 bighas of khasra number 209 were found at the location.”

5. That due to mis-match in the figures of the area of encroached and un-encroached portion of khasra no. 209 as per the above mentioned affidavit of Divisional Commissioner, available with the office of the answering respondent, a letter has been written to District Magistrate (South) by the deponent to carry out a ground verification of the subject area so that correct figures can be placed before this Hon'ble Tribunal for proper adjudication of the present application. The Copy of letter dated 07.12.2024 is annexed as **Annexure-2**.

6. Further in respect of encroachment in khasra no. 209 of village Saidulajab as per above mentioned affidavit of Divisional Commissioner dated 05.04.2019, the deponent has requested District Magistrate (South) to fix encroachment removal drive through District Task Force. The copy of the request letters dated 20.09.2024 and 18.10.2024 is annexed as **Annexure-3**.
7. That due to above mentioned constraints the present deponent prays for additional time of 08 weeks be granted for filing reply affidavit in the present matter.
8. It is submitted that the answering respondent has dutifully proceeded and take all the necessary steps in accordance with law. Further the undersigned is ready to abide by the direction/order if any passed by this Hon'ble Tribunal.


ANSWERING RESPONDENT

VERIFICATION:

Verified at New Delhi on this 07 day of December, 2024 that the contents of the above report are true and correct to the best of my knowledge and belief and as per the records maintained by the office of the Answering Respondent. No part of it is false and nothing material has been concealed therefrom.


ANSWERING RESPONDENT

ANNEXURE-1

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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
APPLICATION NO.60 OF 2013

IN THE MATTER OF:

SONYA GHOSH

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENTS

NEXT DATE OF HEARING: 05.04.2019

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RESPONDENT

THROUGH

DATE:
PLACE: NEW DELHI

SANJAY DEWAN
ADVOCATE
CHAMBER NO. 167, LAWYERS BLOCK-II
DELHI HIGH COURT
Mob: 9811036782
sdadvocate@rediffmail.com

1496

**BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IN

ORIGINAL APPLICATION NO-58 of 2013

IN THE MATTER OF :-

Sonya Ghosh

...Applicant

Versus

Government of NCT of Delhi and Others

...Respondent

AFFIDAVIT

I, Rajeev Verma, aged about 52 years being the Divisional Commissioner cum Principal Secretary, Revenue Department, GNCT of Delhi, do hereby solemnly affirm and declare as under:

1. That, this Hon'ble Tribunal was pleased to issue directions vide order dated 11-03-2019 directing therein that "*revenue department shall give a complete detail with regard to the khasra number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not. For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper*

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map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. the map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing".

2. That in compliance to the directions of the Hon'ble Tribunal a detailed joint status report on demarcation and handing over of Forest Land as on 29-03-2019 signed by the Deputy Conservator of Forest (South) and District Magistrate (South) is annexed and marked as **ANNEXURE- 1.**
3. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Aya Nagar, Chattarpur, Neb Sarai, Sahoopur, Rajpur khurd, Devli, Asola, Bhati, Maidangarhi, Saidulajab, Satbari, Jaunapur, Dera Mandi, Tughalakabad, Pul Pehlad Pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**
4. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue

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dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

5. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3**. It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

- i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
- ii. Identifying the officers/ officials responsible for above lapse;
- iii. Suggesting further course of action to prevent any such lapse;
- iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

Copy of the Order in this regard is at **ANNEXURE-4**.

6. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.
7. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

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- i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.
 - ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.
 - iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.
8. That, the affidavit as directed by this Hon'ble Tribunal is being submitted before this Hon'ble Tribunal for kind consideration and undersigned assures that the orders passed by this Hon'ble Tribunal shall be complied timely in future.


DEPONENT

1500

VERIFICATION:

I, the deponent above-named, do hereby solemnly affirm and declare that the contents of the present affidavit are true and correct to the best of my knowledge and belief and are based upon the documents available in the Department and nothing material has been concealed there from.

Verified at New Delhi on this _____ day of April, 2019.

**DEPONENT**

1501

JOINT STATUS REPORT

1. That, this is in support to affidavit and in compliance of directions issued by this Hon'ble Tribunal vide order dated 11-03-2019. The following is submitted before this Hon'ble Tribunal.

Status of Demarcation and handing over of Forest Land as on 29-03-2019:-

S.No	Title	Area (Bigha-Biswa)	Remarks
1	Total area of Ridge/Forest land in Southern Ridge	71310-18	—
2	Total area demarcated with TSM	70941-02	Area notified excess than available in the Revenue Record :- 369-16 Bigha- Biswa i. Tughlakabad:- 294-10 Bigha-Biswa. ii. Pul Pehladpur:- 0-05 Biswa. iii. Rajokari:- 5-0 Bigha- Biswa. iv. Rangpuri:- 15-01 Bigha- Biswa. v. Mahipalpur:- 55-00 Bigha- Biswa.
3	Total area of Forest land handed over to the Forest Department	65453-04	5487-18 Bigha – Biswa area not handed over as explained below:- i. 189-10 Bigha-Biswa area under stay in Court Cases. ii. 1995-13 Bigha-Biswa area under <i>Tattima</i> proceedings in the Court of RA/SDM.

1582-

			iii. The cases to be settled by the Forest Settlement Officer/ ADM:- a. 245-04 Bigha – Biswa private area notified. b. Area allotted to the Govt. Depts:- 3057-11 Bigha-Biswa.
4	The area under stay in court cases	1369-11	The list of Court cases is enclosed as annexure R5 .
	a. Stay after area handed over to the Forest Department	1180-01	--
	b. Stay prior to handing over	189-10	--
5	Area under Min khasra nos. where <i>Tattima</i> proceedings initiated in the RA/SDM Court. (Hence not handed over).	1995-13	The list of Min Khasra nos. is enclosed as annexure R6 .
6	The cases to be settled by Forest Settlement Officer/ ADM:	3672-04	--
	a. The private area notified as Forest land.	245-04	The list of Khasra nos. is annexed as annexure R7 .
	b. The area notified in excess than area available in the Revenue Record	369-16	The list of Khasra nos. is enclosed as annexure R8 .
	c. Area	3057-04	The complete list of

1503

	allotted to the Govt. agencies		allotments to the Government departments/agencies has been prepared with the details of khasra numbers, area, date of allotment and the same is annexed and marked as ANNEXURE-3 .
7	Boundary wall constructed	i. Boundary wall length: - 11196 Meters. ii. Fencing: - 1500 Meters.	The village wise detail is enclosed as annexure R9 .
8	No. of pillar fixed	3794	The village wise details is enclosed as annexure R9 .
9	No. of Geo-Coordinates on the Map	12573	The village wise details is enclosed as annexure R9 .
10	Total area under encroachment	4684-17	i. Village wise list of encroachments are enclosed as annexure R10 to R26 ii. 2368-07 Bigha-Biswa Encroachment removed. The lists of khasra nos. from which encroachment removed are enclosed as annexure R27 iii. The lists of encroachments are forwarded to the Special Task Force (STF) under Chairmanship of Vice-Chairman D.D.A for

1504

			immediate action and arrangement of necessary Police Force. iv. The religious structures under encroachment are referred to the Religious Committee, Delhi for necessary action.
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1. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Asola, Bhati, Chattarpur, Aya Nagar, Maidangarhi, Satbari, Sahoopur, Saidulajab, Neb Sarai, Jaunapur, Dera Mandi, Devli, Rajpur khurd, Tughalakabd, Pul pehlad pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly)**.
2. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

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3. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3**. It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

- i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
- ii. Identifying the officers/ officials responsible for above lapse;
- iii. Suggesting further course of action to prevent any such lapse;
- iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

Copy of the Order in this regard is at **ANNEXURE-4**.

4. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.
5. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:
 - i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.

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- ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.
- iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.


DM (South)
DCF (South)

1622

R18					
ENCROACHMENT IN THE FOREST AREA OF SAIDULAJAB					
SN O.	Khasra No.	AREA AS PER FIELD	Area of the Consolidated forest	ENCROACHMENT AS PER SITE	REMARKS
1	200/2	1-0	1-0	1-0	UNAUTHORIZED COLONY
2	202Min	0-4	0-4	0-4	UNAUTHORIZED COLONY
3	209	19-0	19-0	5-11	UNAUTHORIZED COLONY
4	221	110-3	110-3	9-04	UNAUTHORIZED COLONY
5	223	18-5	28-5	0-17	UNAUTHORIZED COLONY
6	224	28-15	28-15	2-14	UNAUTHORIZED COLONY
7	225	1-6	1-6	1-6	UNAUTHORIZED COLONY
8	226	2-3	2-3	2-3	UNAUTHORIZED COLONY
9	227	7-18	7-18	7-18	UNAUTHORIZED COLONY
10	229	17-9	17-9	5-10	UNAUTHORIZED COLONY
11	236	1-13	1-13	0-10	UNAUTHORIZED COLONY
12	237	1-11	1-11	1-02	UNAUTHORIZED COLONY
13	238	1-1	1-1	1-1	UNAUTHORIZED COLONY
14	239	1-5	1-5	1-02	UNAUTHORIZED COLONY
15	240	0-15	0-15	0-10	UNAUTHORIZED COLONY
16	241	1-3	1-3	1-3	UNAUTHORIZED COLONY
17	242	2-17	2-17	2-17	UNAUTHORIZED COLONY
18	243	3-2	3-2	2-12	UNAUTHORIZED COLONY
19	244	1-18	1-18	1-18	UNAUTHORIZED COLONY
20	245	12-12	12-12	2-07	UNAUTHORIZED COLONY
21	246	20-19	20-19	5-18	UNAUTHORIZED COLONY

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22	251	4-8	4-8	2-05	UNAUTHORIZED COLONY
23	255	3-18	3-18	3-18	UNAUTHORIZED COLONY
24	256	4-18	4-18	4-18	UNAUTHORIZED COLONY
25	257	1-0	1-0	1-0	UNAUTHORIZED COLONY
26	263	1-15	1-15	1-00	UNAUTHORIZED COLONY
27	273	8-10	4-16	1-18	UNAUTHORIZED COLONY
28	274	4-00	1-0	4-00	UNAUTHORIZED COLONY
29	277	10-7	10-7	10-7	TEMPLE
30	278	15-02	10-17	10-17	UNAUTHORIZED COLONY
31	292	4-5	4-5	4-5	UNAUTHORIZED COLONY
32	296	7-3	7-3	4-10	UNAUTHORIZED COLONY
33	305	1-3	1-3	1-3	UNAUTHORIZED COLONY
34	306	1-16	1-16	1-16	UNAUTHORIZED COLONY
	Total			109-04	

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**ANNEXURE-2**

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 24/DCF(S)/Land/Saidulajaib/2021-22/7418-24

Dated : 07.12.2024

To,

The District Magistrate (South)
Office of the District Magistrate (South)
M B Road Saket
New Delhi-110068.

Sub: Regarding to fix a schedule for Joint demarcation on khasra no. 209 in village Saidulajaib.

Sir,

This is to inform that khasra no. 209 in village Saidulajaib is Notified Forest/Ridge land u/s 4 of IFA, 1927 as per Notification no. F. 10 (42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994 and No. F.1(29)PA/DCF/95 dated 02.04.1996. Total area of khasra no. 209 in village Saidulajaib is 19 bigha 0 biswa.

As per affidavit filed by Revenue Department on 05.04.2019 in the case no. O.A. 58/2013 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi, an area of 5 bigha 11 biswa out of 19 bigha in khasra no. 209 is encroachment in the form of Unauthorized Colony.

This said khasra no. is under litigation in a Court matter in Hon'ble NGT in the matter of Corruption Removal Society through Secretary Vinay Kumar Walia vs Department of Forest & Wildlife, Govt. of NCT of Delhi through the PCCF & Anr. Vide case no. O.A. no. 535/2024. The worthy Chief Secretary, Govt. of NCT of Delhi is impleaded in this case as a party.

That there is a mis-match in the figures of the area of encroached and un-encroached portion of khasra no. 209 as per the above mentioned affidavit of Divisional Commissioner, available with the office of the undersigned.

As the matter is subjudice in Hon'ble NGT and keeping in mind the seriousness of the issue there is an urgent need of ground verification in khasra no. 209 in village Saidulajaib so that the exact extent of forest area can be determined and the matter of discrepancies arising in forest area can be resolved.

Hence, you are hereby requested to fix a schedule for joint demarcation/ground demarcation in the presence of Forest, Revenue officials, officials of Department of Environment (Horticulture)

and Police Department (if needed for assistance) in khasra no. 209 in village Saidulajab so as to make the determine the exact extent of forest land and encroachments can be removed.

Yours faithfully,


Dy. Conservator of Forests
South Forest Division

Enclosed as above:

Copy to:

1. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A – Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Deputy Commissioner of Police (South), Office of the Deputy Commissioner of Police (South), Mayfair Gardens, Hauz khas, New Delhi- 11006, for kind information and request to provide any kind of police assistance required for smooth disbursal of joint demarcation exercise as per scheduled by SDM (saket) which will be intimated later on.
3. The Sub- Divisional Magistrate (Saket), South District, MB Road Saket, New Delhi, Delhi 110017, for kind information and necessary action.
4. The Station House Officer, Police Station- Mehrauli, for information and request to provide any kind of police assistance required for smooth disbursal of joint demarcation exercise as per scheduled by SDM (Saket) which will be intimated later on.
5. RO (South Range), South Forest Division, for information and necessary action.
6. PA (Legal), South Forest Division, for kind information.


Dy. Conservator of Forests
South Forest Division

Urgent Court Matter



GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 66/DCF(S)/Land/Misc./2022-23/4381-85

Dated: 02/09/24

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi - 110017.

Sub: Regarding encroachment removal program on forest land to be scheduled by DTF in South District as per the direction received during last meeting of Oversight Committee.

Sir,

As per the directions received during the last meeting of oversight committee under the Chairmanship of DG (Forests) & SS, following khasras have been identified in Southern Ridge are identified for encroachment removal program to be taken up by District Task Force chaired by DM (South).

As directed vide Judgment made by Hon'ble NGT in O.A no. 58/2013 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi on 15.01.2021 and directions given to the Department of Forests & Wildlife, Govt. of NCT of Delhi in various Oversight Committee meeting that in compliance of Hon'ble NGT order encroachment removal through DTF has to be scheduled. The Hon'ble NGT order dated 15.01.2021 states that " 16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action 10 plan for removing the encroachments be ensured within next three months.

Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed."

List of forest land to be scheduled through DTF for encroachment removal

SL. No.	Khasra No.	Forest Area as per records		Encroached Area as per affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi		Type of encroachment as per affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi
		Bigha	Biswa	Bigha	Biswa	
Village - Ayanagar						
1.	843	4	16	0	12	Unauthorized Colony
2.	848	4	16	0	14	Unauthorized Colony
3.	886	4	16	0	8	Unauthorized Colony
4.	1358	4	16	1	2	Peer Mazar
5.	1359	4	16	1	16	Peer Mazar
6.	1360	1	16	0	14	Unauthorized Colony
7.	1369/2	3	0	2	17	Unauthorized Colony
8.	1371/2	2	0	0	12	Unauthorized Colony
9.	1376/2	1	0	0	12	Unauthorized

						Colony
10.	1377	4	0	2	14	Unauthorized Colony
11.	1397	4	16	0	4	Unauthorized Colony
12.	1403	4	16	2	4	Unauthorized Colony
13.	1414/1	1	0	0	4	Unauthorized Colony
14.	1423/2	1	0	4	16	Unauthorized Colony
15.	1427	2	6	4	16	Unauthorized Colony
16.	1440	4	16	2	0	Unauthorized Colony
17.	1444	1	4	1	4	Unauthorized Colony
18.	1978	4	16	1	16	Unauthorized Colony
19.	1979	4	16	2	5	Unauthorized Colony
20.	1980	4	16	1	9	Unauthorized Colony
21.	1981	4	16	0	14	Unauthorized Colony
Total		74	18	33	13	
Village - Jaunapur						
22.	67//12/1	1	9	1	9	Unauthorized Colony (Bhim Basti)
23.	78//11	4	16	0	9	Farm House Encroachment
24.	78//20	4	16	0	14	Farm House Encroachment
25.	78//21	4	16	0	15	Farm House Encroachment
Total		15	7	3	7	
Village - Nebsarai						
26.	26	6	8	6	8	Unauthorized Colony
27.	27	6	18	2	12	Unauthorized Colony
28.	28	4	16	4	16	Unauthorized Colony
29.	29	2	17	2	17	Unauthorized Colony
30.	30	5	0	5	0	Unauthorized Colony
31.	31	3	5	3	5	Unauthorized Colony
32.	135	4	16	4	16	Unauthorized

						Colony
Total		34	0	28	14	
Village - Bhatti						
33.	1333	5	2	5	2	Farm House Encroachment
34.	1555	0	9	0	9	Uday Agarwal Farm Encroachment
Total		5	11	5	11	
Village - Dera Mandi						
35.	25//5	4	8	2	15	Farm House Encroachment
36.	25//6	4	12	4	12	Farm House Encroachment
Total		10	0	7	7	
Village - Saidulajaib						
37.	209	19	0	5	11	Unauthorized Colony
Total		19	0	5	11	
Village - Chattarpur						
38.	139	4	16	4	16	Unauthorized Colony
39.	140	4	16	2	10	Unauthorized Colony
40.	204	6	12	2	7	Unauthorized Colony
41.	205	5	6	0	14	Unauthorized Colony
Total		21	10	10	7	
Village - Satbari						
42.	1076	5	9	5	9	Unauthorized Colony
43.	1080	11	11	11	11	Unauthorized Colony
45.	1092	1	10	1	10	Unauthorized Colony
46.	1099	120	0	2	0	Unauthorized Colony
Total		138	10	20	10	
Grand Total		318	6	116	0	

The above mentioned khasra nos. fall under Notification 1996 and encroachment as mentioned in affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi. Approximately, an area of 9.6 ha is identified for encroachment removal through DTF.

Also, special directions have been given in 135th STF meeting held on 19.07.2024 for taking up encroachment removal drive for khasra nos. 1076 & 1080 in village Satbari which are forest land as per order 1987 and encroachment as mentioned in affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi. Also, adjacent to kh. nos. 1076 & 1080 in village Satbari there are kh. nos. 1091, 1092 & 1099 which are forest land as per order 1987 may be taken up for encroachment removal drive through DTF.

Hence, above mentioned khasra nos. may be taken up for encroachment removal plan through District Task Force chaired by DM (South) at the earliest to ensure seamless execution of encroachment removal drive. The matter may be taken up at utmost priority in compliance of the various orders of Hon'ble NGT and Hon'ble High Court of Delhi.

Yours faithfully,


DCE (South)
South Forest Division

Copy to:

1. The Additional Principal Chief Conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.
4. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi-110030, for kind information and necessary action.


DEF (South)
South Forest Division

Reminder - I
Urgent Court Matter



GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 04/DCF(S)/Land/DTF/2024-25/ 5870-74

Dated: 28/10/24

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi - 110017.

Sub: Regarding encroachment removal program on forest land to be scheduled by DTF in South District as per the direction received during last meeting of Oversight Committee.

Sir,

As per the directions received during the last meeting of oversight committee under the Chairmanship of DG (Forests) & SS, following khasras have been identified in Southern Ridge are identified for encroachment removal program to be taken up by District Task Force chaired by DM (South).

As directed vide Judgment made by Hon'ble NGT in O.A no. 58/2013 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi on 15.01.2021 and directions given to the Department of Forests & Wildlife, Govt. of NCT of Delhi in various Oversight Committee meeting that in compliance of Hon'ble NGT order encroachment removal through DTF has to be scheduled. The Hon'ble NGT order dated 15.01.2021 states that " 16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action 10 plan for removing the encroachments be ensured within next three months.

Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed."

List of forest land to be scheduled through DTF for encroachment removal

SL. No.	Khasra No.	Forest Area as per records		Encroached Area as per affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi		Type of encroachment as per affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi
		Bigha	Biswa	Bigha	Biswa	
Village - Ayanagar						
1.	843	4	16	0	12	Unauthorized Colony
2.	848	4	16	0	14	Unauthorized Colony
3.	886	4	16	0	8	Unauthorized Colony
4.	1358	4	16	1	2	Peer Mazar
5.	1359	4	16	1	16	Peer Mazar
6.	1360	1	16	0	14	Unauthorized Colony
7.	1369/2	3	0	2	17	Unauthorized Colony
8.	1371/2	2	0	0	12	Unauthorized Colony
9.	1376/2	1	0	0	12	Unauthorized

						Colony
10.	1377	4	0	2	14	Unauthorized Colony
11.	1397	4	16	0	4	Unauthorized Colony
12.	1403	4	16	2	4	Unauthorized Colony
13.	1414/1	1	0	0	4	Unauthorized Colony
14.	1423/2	1	0	4	16	Unauthorized Colony
15.	1427	2	6	4	16	Unauthorized Colony
16.	1440	4	16	2	0	Unauthorized Colony
17.	1444	1	4	1	4	Unauthorized Colony
18.	1978	4	16	1	16	Unauthorized Colony
19.	1979	4	16	2	5	Unauthorized Colony
20.	1980	4	16	1	9	Unauthorized Colony
21.	1981	4	16	0	14	Unauthorized Colony
Total		74	18	33	13	
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DCF (South)
South Forest Division

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DCF (South)
South Forest Division